

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:3476
ANSWERED ON:24.08.2006
CORRUPTION CASES AGAINST GAIL OFFICIALS
Khairi Shri Chandrakant Bhaurao

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether cases under Prevention of Corruption Act 1988 have been registered against some of the senior officials of the GAIL (India) Ltd. in November,
- (b) if so, the details thereof; and
- (c) the action taken against officials found guilty?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DINSHA PATEL)

(a): Yes, Sir.

(b) & (c): S.P., CBI, ACB New Delhi vide FIR No.0016354 with RC NO.DAI-2002-A-0063, dated 14th November, 2002 registered a case against three officials of GAIL. CBI had recommended prosecution against one officer, Shri A.K. Ray, then Executive Director (Business Development). The GAIL management after due consultation with the Central Vigilance Commission, has instead ordered initiation of disciplinary proceedings against the officer. The disciplinary proceedings are underway. No officer has yet been found guilty in this case.